CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.83/MP/2025

- Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, and applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking revision of Effective Date of 100 MW General Network Access granted in favour of Petitioner.
- Petitioner : Hindalco Industries Limited (HIL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **19.5.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Sam C Mathew, Advocate, HIL Shri Ashish Prasad, Advocate, HIL Ms. Madhuri Mittal, Advocate, HIL Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL Shri Siddharth Sharma, CTUIL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and the representative of the Respondent, CTUIL, made detailed submissions and concluded their arguments on the maintainability of the Petition.

2. Based on their request, the Commission also permitted both sides to file their written submissions/notes of arguments within one week with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)